

### Construction of Barrage

502. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government of Uttar Pradesh has sent any proposal for construction of "Barrage" over river Yamuna at Agra for clearance; and

(b) if so, the time by which the construction work is likely to be started?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) and (b) The Project report on Agra Barrage Project was received in Central Water Commission from Uttar Pradesh State Irrigation Department in May, 1991 for examination of hydrological aspects in the first instance. The latest revised Detailed Project Report (DPR) of Agra Barrage Project (Uttar Pradesh) including updated cost estimate was received in Central Water Commission on 8.4.96. The Central Water Commission has further sent comments to the State Government for promptness with which State Government complies with the observations of Central Water Commission

### Loss to Subsidiaries of Coal India Limited

503. SHRI VIRENDRA KUMAR SINGH  
SHRI NAWAL KISHORE RAI  
PROF. PREM SINGH CHANDUMAJRA :

Will the Minister of COAL be pleased to state :

(a) whether many subsidiaries of Coal India Limited are continuously incurring loss for the past few years.

(b) if so, the names of those subsidiaries and the net loss incurred by each of the companies alongwith the total individual capital investment made by them by the end of March, 1996;

(c) the amount of debt out of the said total capital investment alongwith the interest being paid thereon;

(d) the measures being taken by the Government to prevent such loss;

(e) whether the Head Office of Coal India Limited is located in Calcutta whereas the maximum quantum of coal is available in Bihar;

(f) if so, whether the Government propose to shift the said Head Office from Calcutta to Bihar; and

(g) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) and (b). Out of eight subsidiaries of Coal India Limited (CIL), only two subsidiaries namely Eastern Coalfields Limited

(ECL) and Bharat Coking Coal Limited (BCCL) have been continuously incurring losses for the past few years. Accumulated losses and capital investment of ECL and BCCL upto 31.3.1995 are given below :-

(Rs. in Crores)

	ECL	BCCL
Accumulated loss upto 31.3.1995	1000.24	1293.03
Investment upto 31.3.1995	3010.88	3184.17

Accounts for the year 1995-96 is under audit.

(c) The amount of debt in the total investment of ECL and BCCL as on 31.3.1995 are Rs. 1962.37 crores and Rs. 2059.80 crores respectively. Interest charged for the year 1994-95 are Rs. 120.95 crores and Rs. 144.21 crores for ECL and BCCL respectively.

(d) Measures undertaken to prevent losses of ECL and BCCL are as follows :-

(i) Increase man-productivity and rationalisation of manpower.

(ii) Increase capacity utilisation.

(iii) Realisation of coal sales dues.

(iv) Implementation of cash and carry system.

(v) Capital restructuring.

(vi) Deregulation of coking coal and A,B,C grades of non-coking coal.

(e) Yes, Sir.

(f) and (g). There is no proposal to shift the Headquarters of CIL.

[English]

### Handing over of Defence Lands in Mumbai to State Government

505. SHRI MOHAN RAWALE : Will the Minister of DEFENCE be pleased to state :

(a) whether the Government have agreed to hand over the defence lands in Mumbai to the Government of Maharashtra on outright sale basis at the current market price of land;

(b) if so, the details thereof;

(c) whether the Government of Maharashtra has requested his Ministry several times during the last one year for issue of orders for transfer of defence land required for construction of the road, over-bridge etc. and;

(d) if so, the reaction of the Government thereto?